

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

(PHYSICAL COURT)

**BEFORE SH. UDAYAN DASGUPTA, JUDICIAL MEMBER
AND SH. KRINWANT SAHAY, ACCOUNTANT MEMBER**

I.T.A. No. 372/Asr/2025

Assessment Year: 2018-19

Seema Awla,
C/o H.S. Awla & Co-owners,
Faridkot Road, Guruharsahai,
Distt. Ferozepur-152022,
Punjab

[PAN: AFZPA 8992F]

(Appellant)

Vs.

Income Tax Officer,
Ward 3(1), Ferozepur

(Respondent)

Appellant by : Sh. Ashray Sarna, C. A.
Respondent by : Sh. Sunil Kumar Yadav, CIT-D. R.
Date of Hearing : 17.02.2026
Date of Pronouncement : 19.02.2026

ORDER

Per Krinwant Sahay, A.M.:

Appeal in this case has been filed against the order dated 31.03.2025 passed by the Id. PCIT, Amritsar-1 for Assessment Year: 2018-19.

2. At the very outset, the ld. counsel for the assessee has submitted vide an application dated 17.02.2026 that the appellant-assessee may be permitted to withdraw the appeal. The assessee has asked the ld. AR to withdraw the appeal as he is no more interested in pursuing the appeal.
3. The ld. DR has no objection to the request of the assessee.
4. Accordingly, the appeal is allowed to be withdrawn.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in open court as on 19.02.2026

**Sd/-
(Udayan Dasgupta)
Judicial Member**

**Sd/-
(Krinwant Sahay)
Accountant Member**

GP/Sr.PS

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT concerned
- (4) The Sr. DR, I.T.A.T

True Copy
By Order